

Disinvestment of CIL

2457. SHRI R.C. SINGH:

SHRI SYED AZEEZ PASHA:

SHRI TARIQ ANWAR:

Will the Minister of COAL be pleased to state:

(a) whether Government has a proposal under consideration to disinvest Governments equity in the Coal India Ltd. (CIL), a navaratna public sector company;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is a fact that all the Central Trade Unions in the coal sector have opposed this move and they are on an agitation against the disinvestments of this profit making public sector company; and

(d) if so, the details thereof and Governments reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Sir. While conferring Navratna status to Coal India Ltd. (CIL) in October, 2008, the Govt. had asked CIL to get listed within 3 years from the date of conferring of the said status. Government proposes to make a Public Offer for sale of 10% equity of CIL out of the Govt's holding of 100% through the process of book building.

(c) and (d) The Central Trade Unions in the Coal Sector have opposed this move and they had submitted an agitational programme against the disinvestment. Discussions were held with the Trade Unions to resolve the issue.

Shortage of Wagons for Coal Production

2458. SHRI T.K. RANGARAJAN: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd. (CIL) was asked to increase its production from 404 mt. in 2008-09 to 435 mt. in 2009-10;

(b) whether CIL has been forced to curtail the production to 428 mt. because of wagon shortage;

(c) if so, the details thereof including the position of rake availability vis-à-vis the demand of CIL; and

(d) if not, the reasons therefore?